

অসম



ৰাজপত্ৰ

सत्यमेव जयते

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত-কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 18th March 1974

No.LJL.541/73/2.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information:—

ASSAM ACT XI OF 1974

(Received the assent of the Governor on the 15th March, 1974)

THE ASSAM EXCISE (THIRD AMENDMENT) ACT, 1973

An

Act

further to amend the Assam Excise Act, 1910

Preamble. Whereas it is expedient further to amend the Assam Act of 1973, the Assam Excise Act, 1910 hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Excise (Third Amendment) Act, 1973.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment
of Section 36
of Assam
Act I of 1910.

2. In Section 36 of the principal Act,—

- (1) existing sub-section (3) shall be renumbered as sub-section (5).
- (2) the following new sub-sections shall be inserted in between sub-section (2) and sub-section (5), as sub-sections (3) and (4), namely :—
- (3) The State Government may make rules regulating the terms and conditions that may be required to be complied with and the factors to be taken into consideration, in issuing licenses, permits or passes under this Act or rules framed thereunder.
- (4) While framing rules under this Act, the State Government may provide, from time to time, for reservations to be made in favour of persons belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes and educated un-employed youths with particular reference to their economic backwardness for the purpose of this Act; and may also provide for discouraging or preventing monopoly in matters relating to such licenses, passes and permits:

Md. SAADULLAH,
Joint Secy. to the Govt. of Assam,
Law Department.